

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 120**

**IA(IBC)(DIS.)/4(CH)2024**

**IA(I.B.C)/754(CH)2023**

**IA(I.B.C)/2534(CH)2023**

**IA(I.B.C)/114(CH)2024**

**IA(I.B.C)/122(CH)2024**

**IA(I.B.C)/943(CH)2024**

**In**

**CP (IB) No. 42/Chd/Hp/2019**

**(Admitted)**

**IN THE MATTER OF:**

**Jai Ganesh Trading Co.**

**...Petitioner-Operational Creditor**

**Versus**

**Addinath Rubbers Pvt. Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, 54(1), 60(5), IBC 2016**

**Regulation: 44(2)**

**Rule: 11 of NCLT, 2016**

**Order delivered on 04.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Liquidator** : Dr. Rajansh Thukral, proxy counsel for Mr. Balwinder Singh Kalsi, Advocate in IA No. 4/2024.

**For the Applicant** : Mr. Ajay Bhagwati, Advocate in IA No. 754/2023.  
Mr. Yashpal Gupta, Advocate for Union Bank of India in IA No. 114/2024.  
Dr. Rajansh Thukral, proxy counsel for Mr. Balwinder Singh Kalsi, Advocate in IA No. 2534/2023.

**For the Respondent** : Mr. K. V. Singhal, Advocate in IA No. 754/2023

**ORDER**

**IA(IBC)(DIS.)/4(CH)2024, IA(I.B.C)/2534(CH)2023**

List on 12.08.2024.

**IA(I.B.C)/754(CH)2023**

Pleadings are stated to be completed. List on 12.08.2024.

**IA(I.B.C)/114(CH)2024**

Mr. Rajansh Thukral, proxy counsel for Mr. Balwinder Singh Kalsi, Advocate for the applicant is ready to accept the notice on instruction from the original/main counsel of the respondent. Let the reply be filed within three weeks with a copy in advance to the counsel opposite. Rejoinder, thereto, if any be filed within one week thereafter, with a copy in advance to the counsel opposite. List on 12.08.2024.

**IA(I.B.C)/122(CH)2024**

This is an application by the liquidator filed under Rule 11 of NCLT, 2016 to place on record quarterly 9<sup>th</sup> Progress Report from 01.10.2023 to 31.12.2023. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/122(CH)2024 is disposed of.

**IA(I.B.C)/943(CH)2024**

This is an application by the liquidator filed under Rule 11 of NCLT, 2016 to place on record quarterly 10<sup>th</sup> Progress Report from 01.01.2024 to 10.03.2024. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/943(CH)2024 is disposed of.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**